

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 102  
T.A. No.

199 2

DATE OF DECISION 9.7.92

K. Ponnamma \_\_\_\_\_ Applicant (s)

Mr. M.R. Rajendran Nair \_\_\_\_\_ Advocate for the Applicant (s)

Versus

Sr. Supdt. of Post Offices, Mavelikkara Division, Mavelikkara and another Respondent (s)

Mr. Mathews J. Nedumpara, AGSS Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. S. Habeeb Mohamed, Administrative Member

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. To be circulated to all Benches of the Tribunal? *No*

JUDGEMENT

Mr. N. Dharmadan, Judicial Member

The only prayer in this application filed under section 19 of the Administrative Tribunals' Act, 1985 is to consider the applicant also for the regular selection as EDBPM, Thamallackal North, Kattil Market Post Office along with candidates sponsored by the Employment Exchange.

2. As per our interim direction on 20.2.92, we directed the respondents to consider the applicant provisionally along with other candidates sponsored by the Employment Exchange in the regular selection.

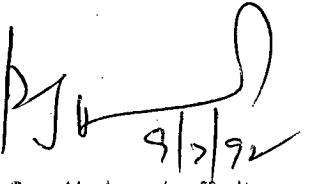
3. Today when the case was taken up for final hearing, the learned counsel for respondent No.1 submitted that

pursuant to the interim direction of the Tribunal, regular selection was conducted and in the regular selection the applicant was also considered along with others. But one Nirmala Kumari is selected as she is the suitable person to be appointed.

4. In the light of the circumstances nothing survives in this application and the O.A. is liable to be dismissed as become infructuous. It is accordingly dismissed.
5. There will be no order as to costs.

  
(N. Dharmadan)  
Judicial Member

9.7.92

  
(P. S. Habeeb Mohamed)  
Administrative Member

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